

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.12/(MAH)/1998  
IA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2017


NAME OF THE PARTIES:

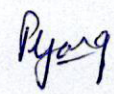
Shri. Vinod Kumar

V/s.

M/s. Sigmaloon Equipment Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	VINOD KUMAR	PETITIONER IN PERSON	

2.	MR BOMI PATEL a/w MS. POORVA GARG MR. PARIKSHIT BARPATAR, i/b MULLA & MULLA & LBC	RESPONDENTS	
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ORDER

T.C.P. No. 12/397-398/CLB/MB/MAH/1998

1. The Petitioner Mr. Vinod Kumar present in person. From the side of the Respondent Ld. Counsel Mr. Bomi Patel is present and placed on record a compilation of the orders of the Hon'ble Courts passed on several occasion in last two years.
2. From the side of the Respondents an affidavit has also been filed copy to other side is given; stating therein an acceptance of the valuation determined by valuer in the valuation report.

Cont....on page 2



3. The order of the Hon'ble Supreme Court dated 03.01.2017 is placed on record. Wherein it is directed to be then CLB (now NCLT) to adjudicate and pass the Final Order within two months.
4. Considering the direction of the Hon'ble Supreme Court matter is enlisted for hearing on 23.02.2017 with the direction to both the sides to the furnish the written submission.

Dated: 11<sup>th</sup> January, 2017.

Sd/-  
**M. K. SHRAWAT**  
Member (Judicial)